

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

IA NO. 706 OF 2018 IN
DFR NO. 1992 OF 2018

Dated: 04th July, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Srijan Energy Systems Pvt. Ltd.

... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Anr.

... Respondent(s)

Counsel for the Appellant (s) : Mr. Sanjay Sen, Sr. Adv.

Counsel for the Respondent(s) : Mr. Nikhil Nayyar
Mr. Dhananjay Baijal for R-1

Ms. Suparna Srivastava
Mr. Tushar Mathur, for R-2

ORDER

(IA No.709 of 2018 – for Urgent Listing)

(IA No.726 of 2018 – for Urgent Listing in Vacation Bench)

The learned senior counsel, Mr. Sanjay Sen, appearing for the Appellant, at the outset, submitted that, these IAs may kindly be disposed of as have become infructuous.

Submission made by the learned senior counsel appearing for the Appellant, as stated supra, is placed on record.

In the light of the submission made by learned senior counsel appearing for the Appellant, the instant IAs stand disposed of as have become infructuous.

(IA No.706 of 2018 – Leave to File Appeal)

The learned senior counsel, Mr. Sanjay Sen, appearing for the Appellant prays for one week time to enable him to file rejoinder in this matter.

Submission made by the learned senior counsel appearing for the Appellant, as stated supra, is placed on record.

The learned senior counsel appearing for the Appellant is permitted to file his rejoinder in this matter by 11.07.2018, after serving copy on the other side.

List this matter on **13.07.2018**, as agreed by the learned senior counsel appearing for the Appellant and the learned counsel appearing for the Respondents.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

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